(b)what are the details of regulations J by RBI for renewal of lease'rent agreement entered by such Assurance •ipanies in this regard; and

(c) what remedial step, Government propose *to* take against the said company for violating the RBI regulations in this regard ?

THE MINISTER OF STATE IN THE ARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO) : (a) The lease agreements were entered into by the New India Assurance Co. Ltd with the owners of the flats initially for a period of 3 years with an option to extend the same another 2 years. That option was for exercised by the Company and the lease was extended by 2 years upto 14-2-1978. There was no clause for renewal nor did the owners ask therefor. The owners have since been accepting the rents paid by the Company.

(b) The guidelines issued by the Re-*K* Bank of India are not applicable to the Insurance Companies.

(c) Does not arise.

Paucity of rainfall due to emission of industrial waste fumes

3576. SHRI JOHN F. FERNANDES : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether Government are aware that the huge clouds of industrial waste fumes are directly connected with the rain pattern of the area which leads to the present day droughts;

(b) if so, what steps Government propose to take to avoid this calamity; and

(c) whether Government propose to set up any device to convert these fumes into dryice, as is done in some advanced countries, which has high commercial market? THE MINISTER D? STATE OF THE MISTRY OF ENVIRONMENT AND FORESTS (SHRI Z. R, ANSARI): (a) No, Sir. Such direct connection has not been conclusively established.

to Questions

(b) Does not arise

(c) No, Sir.

Central Government directives on State lotteries

3577. SHRI JOHN F. FERNANDES: Will the Minister of HOME AFFAIRS be pleased to state.

(a) whether it is a fact that the majo-riy of State Governments are not observing the Central directives in conducting State lotteries;

(b) what is the minimum percentage of royalty payable by the lottery agents to the State Governments; and

(c) what are the guidelines given to the te Governments and Union Territory Administrations in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANI PANIGRAHI); (a) No, Sir.

(b) It is fixed by the concerned State Governments.

(c) A copy of these guidelines was laid on the Table of the House on 10-3-87 in reply to Starred Question No. 195.

Evasion of excise duty on hos?«ry goods by a Bombay firm

3578. SHRI BEKAL UTSAHI; Will the Minister of FINANCE be pleased to state-

(a) whether Government are aware that M|s. William Industries, 11, Sheriff Devji Street, Bombay-9 are evading Central ex cise duty on their hosiery goods to the tune of lakhs of rupees every year; if so, what are the details thereof;

(b) whether it is a fact that the said firm has preferred claim for the refund of